

MR. SPEAKER : I have just said that if the name of any Member from this House has been mentioned, I will allow him.

SHRI BASUDEB ACHARIA  
(Bankura) : There should be a discussion.

MR. SPEAKER : No. Not allowed. I am not allowing it.

(Interruptions)\*\*

PROF. K.K. TEWARY (Buxar) : Sir, we have been giving notices and also meeting you for a discussion on the deteriorating situation in Punjab....

(Interruptions)

MR. SPEAKER : Give a notice, I will consider it. There is no problem.

[Translation]

SHRI SULTAN SALAHUDDIN  
OWAISI (Hyderabad) : There is unrest in the country as a whole. What is being done in respect of Babri Masjid? Firing is taking place everywhere....  
(Interruptions)

[English]

MR. SPEAKER : No. Not allowed. We will discuss this question—communal situation—some time when the situation arises.

(Interruptions)

SHRI INDRAJIT GUPTA (Basirhat) : Something was decided in the Business Advisory Committee I am told, about this espionage case. We have not been told that you have withdrawn your consent to the Adjournment Motion which we have given.

MR. SPEAKER : Not allowed. No discussion. I have allowed only self-explanation by whosoever Member is there. It is a subjudice matter.

(Interruptions)\*\*

MR. SPEAKER : Not allowed. No, not allowed.

12.09 hrs.

#### PAPERS LAID ON THE TABLE

[English]

#### Economic Survey, 1985-86

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : I beg to lay on the Table a copy of the 'Economic Survey', 1985-86 (Hindi and English versions). [Placed in Library, See No. I.T.—1971/86.]

Review on and Annual Report of the I.B.P. Company Ltd., and its subsidiary Messrs. Balmer Lawrie and Co., Ltd., for 1984-85, Oil Industry Development Board, New Delhi for 1984-85 and Oil and Natural Gas Commission for 1984-85.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH) : I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :
  - (i) Review by the Government on the working of the IBP Company Limited and its subsidiary Messrs Balmer Lawrie and Company Limited for the year 1984-85.
  - (ii) Annual Report of the IBP Company Limited and its subsidiary Messrs Balmer Lawrie and Company Limited for the year 1984-85

along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1972/86.]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1984-85 along with Audited Accounts under sub-section (4) of section 20 of the Oil Industry Development Act, 1974.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1984-85.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-1973/86.]

- (4) (i) A copy of the Annual Report (Hindi and English versions) together with Audited Accounts of the Oil and Natural Gas Commission for the year 1984-85 and of its subsidiary company Hydrocarbons India Limited, New Delhi for the year 1984-85, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1984-85 and of its subsidiary company Hydrocarbons India

Limited, New Delhi, for the year 1984-85.

[Placed in Library. See No. Lt-1974/86.]

**Profit and Loss Account etc. of Telecommunications Branch of Posts and Telegraphs Department for the year 1983-84**

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Telecommunications Branch of Posts and Telegraphs Department for the year 1983-84. [Placed in Library. See No. LT-1975/86.]

(Interruptions)

MR. SPEAKER : It is my ruling. It cannot be challenged.

**Notification under Delhi Development Authority Act, Annual Report etc. of Delhi Urban Art Commission, New Delhi for 1984-85.**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : I beg to lay on the Table—

- (1) A copy of the Delhi Development Authority (Zoning) Regulations, 1983 (Hindi and English versions) published in Notification No. S.O. 161 in Gazette of India dated the 18th January, 1986, under section 58 of the Delhi Development Act, 1957.

[Placed in Library. See No. LT-1976/86.]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1984-85, under section 19 of the Delhi Urban Art Commission Act, 1973.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.

(iii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Delhi Urban Art Commission, New Delhi, for the year 1984-85.

[Placed in Library. See No. LT—1977/86.]

**Oil Pressure Stoves (Quality Control) Order, 1985, Statement re : Review on Mining and Allied Machinery Corporation Ltd., Durgapur, for the year 1984-85, National Instruments Ltd., Calcutta, for the year 1984-85, Lagan Jute Machinery Company Ltd., Calcutta, for the year 1984-85, etc.**

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : I beg to lay on the Table :

(1) A copy of the Oil Pressure Stoves (Quality Control) Order, 1985, (Hindi and English versions) published in Notification No. G.S.R. 757(E) in Gazette of India dated the 25th September, 1985, under sub-section (6) of section 3 of the Essential Commodities Act, 1985.

[Placed in Library. See No. LT—1978/86.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(a) (i) A statement regarding Review by the Government on the working

of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1984-85.

(ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—1979/86.]

(b) (i) Review by the Government on the working of the National Instrument Limited, Calcutta, for the year 1984-85.

(ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—1980/86.]

(c) (i) A statement regarding Review by the Government on the working of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1984-85.

(ii) Annual Report of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—1981/86.]

- (d) (i) A statement regarding Review by the Government on the working of the Maruti Udyog Limited, New Delhi, for the year 1984-85.
- (ii) Annual Report of the Maruti Udyog Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. LT—1982/86.]
- (e) (i) A statement regarding Review by the Government on the working of the Bharat Process and Mechanical Engineers Limited, Calcutta and its subsidiary viz., Weighbird (India) Limited, Calcutta, for the year 1984-85.
- (ii) Annual Report of the Bharat Process and Mechanical Engineers Limited, Calcutta and its subsidiary viz., Weighbird (India) Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. LT—1983-86.]
- (f) (i) A statement regarding Review by the Government on the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1984-85.
- (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. LT—1984/86.]
- (g) (i) A statement regarding Review by the Government on the working of the HMT Limited, Bangalore, for the year 1984-85.
- (ii) Annual Report of the HMT, Bangalore, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. LT—1985/86.]
- (h) (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1984-85.
- (ii) Annual Report of the Hindustan Cables Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. LT—1986/86.]
- (i) (i) A statement regarding Review by the Government on the working of the Bharat Brakes and Valves Limited, Calcutta, for the year 1983-84.
- (ii) Annual Report of the Bharat Brakes and Val-

ves Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—1987/86.]

- (j) (i) A statement regarding Review by the Government on the working of the Jessop and Company Limited, Calcutta, for the year 1984-85.
- (ii) Annual Report of the Jessop and Company Limited Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (h) to (j) to item (2) above.

[Placed in Library. See No. LT—1988/86.]

- (4) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1984-85 under section 126 of the Trade and Merchandise Marks Act, 1958.

[Placed in Library. See No. LT—1989/86.]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government

on the working of the Automotive Research Association of India, Pune, for the year 1984-85.

[Placed in Library. See No. LT—1990/86.]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1984-85 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1984-85.

[Placed in Library. See No. LT—1991/86.]

- (7) (i) A Copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1984-85 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1984-85.

[Placed in Library. See No. LT—1992/86.]

**Review on and Annual Report of Smith Stanistreet Pharmaceuticals Ltd., Calcutta, for the year 1984-85.**

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS (SHRI R.K. JAI-CHANDRA SINGH) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (1) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1984-85.
- (2) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—1993/86.]

12 08 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

[English]

Sixth Report and Minutes

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to present the Sixth Report (Hindi and English versions) of the Committee on Public Undertakings on General Insurance Corporation of India and Minutes of the sittings of the Committee relating thereto.

(Interruptions)

MR. SPEAKER : It is my ruling. I have given my ruling.

(Interruptions)

MR. SPEAKER : Not allowed. I have given my ruling.

(Interruptions)

12.09 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[English]

Reported statement made by the official spokesmen of a neighbouring country regarding recent disturbances in India

PROF. K.K. TEWARY (Buxar) : I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon :

“The reported statement made by the official spokesmen of a neighbouring country regarding recent disturbances in India and the reaction of the Government in the matter.”

MR. SPEAKER : My ruling is ruling. You cannot challenge this. Not allowed.

SHRI INDRAJIT GUPTA (Basirhat) : Will you ask the two Ministers who have resigned to make Statements ?

MR. SPEAKER : If they want, they can.

SHRI INDRAJIT GUPTA : Why the delay ?

MR. SPEAKER : I do not know. Guptaji, I cannot force them.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura) : Sir, there is a convention in the House.

MR. SPEAKER : I cannot force them.

SHRI SOMNATH CHATTERJEE (Bolpur) : The Ministers have resigned, and they have their own... (Interruptions) The Ministers have resigned. How ? This House does not know.